

**BOGUS RATION CARDS SURRENDERED IN DELHI DURING LAST 3 YEARS**

3717. SHRI NAWAL KISHORE SHARMA : Will the Minister of CIVIL SUPPLIES be pleased to state :

(a) the number of bogus ration cards surrendered in Delhi so far during 1980, 1981 and 1982 upto 30th July, 1982; and

(b) the number of bogus ration cards detected during the above period in Delhi ?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF) : (a) and (b) The information is being collected and will be laid on the Table of the Lok Sabha.

**SHORTFALL IN STORAGE CAPACITY**

3718. SHRI NAWAL KISHORE SHARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that there has been a shortfall in the construction of warehouses for storing the procured food-grain; and

(b) if so, what is the capacity available and how much quantity is in stock and what is the quantity procured this time ?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI) : (a) and (b) The storage capacity available with Food Corporation of India is sufficient for storing the foodgrains at present available with the FCI including the current year's procurement. F.C.I. alone, apart from the Central Warehousing Corporation and State Warehousing Corporations, has a storage capacity of 18.38 million tonnes (covered 15.97 million tonnes and open 2.41 million tonnes). As against that, the stock of foodgrains available with the F.C.I. as on 1-7-1982 was 9.9 million tonnes. As on 26-7-1982, the total procurement from out of 1981-82 crop was 15.01 million tonnes (rice including paddy in terms of rice 7.16 million tonnes; wheat 7.64 million tonnes and coarse grain 0.21 million tonnes).

**INTRODUCTION OF PRIVATE BUILDINGS TO REMOVE MONOPOLY OF DDA**

3719. SHRI ATAL BIHARI VAJPAYEE,

SHRI SURAJ BHAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) is it a fact that many town planning experts have opined that the monopoly of the DDA in developing land and building houses be broken; if so, the reasons of their opinion and Government's reaction thereabout;

(b) has the Working Group appointed recently recommended that private initiative be given a dominant role in the housing sector; and

(c) fulltext of all the recommendations of the Working Group and Government's follow-up action thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) In a Seminar on 'Policy Options for Delhi—20001—Shelter.' held by the Delhi Development Authority in the context of the preparation of the Perspective Development Plan for Delhi, a Workshop was held on the role of private developers in housing. The consensus was that there is scope for private development as a means of increasing development provision and reducing public expenditure.

(b) and (c) The Government of India constituted a group to go into the different aspects of the matter relating to the role of the private sector in housing as envisaged in the Sixth Five Year Plan and also relating to the distinct contribution that can be made by institutional finance as well as cooperative housing programme and advise Government suitably. The main recommendations of the Committee are—setting up of a specialised financial institution with a 3-tier set up for housing finance, provision of fiscal incentives for promotion of investment in housing, setting up of a mortgage insurance corporation, liberalisation of facts relating to land control and more emphasis on land development and sites and services schemes. The recommendations of the Working Group concerning the Central

Government have been circulated to the concerned Ministries/Department. Views of some of the Ministries/Departments have been obtained.

MAJOR/MEDIUM IRRIGATION PROJECTS  
PENDING APPROVAL

3720. SHRI ATAL BIHARI VAJ-  
PAYEE :

SHRI SURAJ BHAN :

Will the Minister of IRRIGATION be pleased to state :

(a) Statewise break-up of major and medium irrigation schemes pending approval with the Central Government and since when;

(b) estimated loss of revenue and production per year in case of each scheme;

(c) measures adopted to accord clearance in case of these schemes pending for more than five years; and

(d) estimated escalation of cost in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : (a) A statement showing the State-wise break-up of major and medium schemes pending approval with the Central Water Commission and Planning Commission indicating the date of receipt of each project report in Central Water Commission is enclosed.

(b) Irrigation is a State subject. All the Irrigation Projects are planned, funded and executed by the State Governments themselves from their own resources. The question of loss of revenue and production from the schemes pending clearance by the Central Government does not arise since

the funds available for implementation of irrigation projects are more or less fully utilised by the State Governments on the committed and other on-going projects in the development plans.

(c) These projects are in various stages of examination in Central Water Commission in consultation with the concerned State Governments. These projects can be processed further for obtaining the approval of the Planning Commission only after their techno-economic feasibility and effectiveness is established and inter-State aspects, if any, are satisfactorily resolved. To expedite this process, the Government has since issued certain instructions to the State Governments in regard to furnishing clarifications/additional data sought by the Central Water Commission as a result of the scrutiny of the scheme reports. It has *inter-alia* been impressed upon the State Governments to ensure that these are furnished within a period of one year from the date of seeking of the clarifications, failing which the projects in question would no longer be treated as pending clearance with the Central Water Commission. Therefore, in cases where the States have not replied to the comments of Central Water Commission for more than one year, a modified project report with up-dated cost estimates and benefits is being insisted upon for fresh scrutiny and clearance.

(d) The question of estimated escalation of cost for delay will only arise after the techno-economic feasibility and cost effectiveness of the schemes are established and the schemes are approved. However, the estimated escalation of cost of irrigation projects has been of the order of 8 to 10% for every year.